

श्री भक्त दर्शन : क्या यह सत्य है कि प्रथम वेज बोर्ड की जो शर्तें थीं उन का भी पूरी तरह से पालन नहीं किया गया ? इस लिये क्या गवर्नमेंट विचार कर रही है कि दूसरे वेज बोर्ड की स्थापना करने से पहले उन का कठोरता से पालन किया जाये ?

Shri Hathi: No. In the beginning there were some complaints about non-implementation, but since then we have not received any complaint.

Shri Ansar Harvani: Is the Government aware that big newspaper owners have devised various methods to evade the recommendations of the wage board? Does the Government propose to bring forward some measures so that they might protect the working journalists?

Shri Hathi: As I said in the beginning, we received some complaints earlier. Of late there has been no complaint.

Mr. Speaker: Next question.

Shri P. R. Chakraverti: May I suggest that Question Nos. 349 and 370 may be taken together, as they relate to the same subject?

Mr. Speaker: All right, if the hon. Minister has no objection.

Dandakaranya Scheme

***349. Shri P. R. Chakraverti:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the progress so far achieved in developing an integrated scheme of rehabilitation in Dandakaranya;

(b) the extent of the area already reclaimed and made ready for accommodating displaced persons and the additional area that is proposed to be further reclaimed;

(c) the targets that have been determined for rehabilitating displaced persons from East Bengal in Dandakaranya by the end of the current year;

(d) whether there has been any demand from States other than West Bengal, Madhya Pradesh and Orissa to make this area available for rehabilitation of their own people; and

(e) if so, whether Government propose to comply with such demands and under what conditions?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar): (a) The progress has been satisfactory.

(b) Nearly 53,000 acres have been fully reclaimed till 28th February, 1962. It is hoped to reclaim another about 40,000 acres during the next working season.

(c) Another about 3,000 families in addition to 4,400 which have already arrived in Dandakaranya.

(d) and (e). The State Governments of Assam, Kerala and Punjab have made the suggestion for the settlement of families from those States in Dandakaranya. For the present, settlement in Dandakaranya is open only to those families who were in Camps in West Bengal.

Rehabilitation of East Bengal D.Ps. in Dandakaranya

***370. Shri P. R. Chakraverti:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any attempt has been made to account for the slow movement of the displaced persons from East Bengal to Dandakaranya despite the facilities afforded by the Dandakaranya Project for their rehabilitation;

(b) if the answer to Part (a) above be in the affirmative, whether Government will give their findings; and

(c) whether Government propose to set up a non-official Committee to study the problem of rehabilitation of the displaced persons from East Bengal in all its phases?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Nasker): (a) and (b). The movement of displaced persons from camps in West Bengal to Dandakaranya has been constantly under review over the last two or three years. According to the Government of West Bengal the two main reasons for the movement having been slow and indeed disappointing until recently were the misleading propaganda by interested parties against their going to Dandakaranya and the aversion of the displaced persons themselves to settle in areas at some distance from West Bengal. Another major reason was that a large number of the families who had remained in camps in West Bengal for many years, had taken to small avocations from which they were in receipt of steady income and they were anxious to settle down within West Bengal in these avocations rather than to start a new life in Dandakaranya as agriculturists.

(c) No.

Shri P. R. Chakraverti: Is it a fact that the initial reluctance of the displaced persons to go to Dandakaranya is now diminishing and, if so, why?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): The reluctance is diminishing and the reason is our achievements in Dandakaranya.

Shri P. R. Chakraverti: In consideration of this increasing enthusiasm of displaced persons to go to Dandakaranya, will Government defer taking any decision with respect to the representations received from States other than Madhya Pradesh, Bengal and Orissa?

Shri Mehr Chand Khanna: That question has already been answered. One thing I will make very clear in this House, and it is this. We are spending huge sums of money on the reclamation of land in Dandakaranya. Our expenditure up to date comes to round about Rs. 12 crores. We cannot allow lands which have been reclaimed to go back into jungles. If my friends from West Bengal come to

Dandakaranya, they are welcome. But a time may come when we may have to take into consideration the demands from other States if the refugees will not go there.

Shri D. C. Sharma: May I know how many persons from East Bengal are still to be shifted to Dandakaranya and by what time the process will be complete?

Shri Mehr Chand Khanna: All the camps have been closed. First we gave them 60 days notice, extended to 90 days, extended to 150 days and then it came to nearly a year. My idea is to show as much consideration and sympathy to these unfortunate people as it is possible. So, it is not for me to say how many would like to go there, but according to the Government of West Bengal about 3,000 refugees might go there during this season.

Shri Jaganatha Rao: May I know if the Government of Orissa have given about 38,000 acres of land in a Malkangiri zone of Koraput District and if this land has been reclaimed by the DDA?

Shri Mehr Chand Khanna: It is very near to my hon. friend's constituency. We are going to open up this area very soon.

Shrimati Renu Chakravarty: He has not answered the question. 38,000 acres of land has been given by Orissa. How much of it has been reclaimed?

Shri Mehr Chand Khanna: There are three zones. One is near Koraput. It is called Umarkote. That is in Orissa. That we have already opened up and have reclaimed the land there. Then we have gone to Parelkote. That is in Madhya Pradesh. I am again going to Orissa. Malkangiri is the third zone which we propose to open up during the monsoon.

Shri Jaipal Singh: I have asked the question again and again whenever Dandakaranya has been on the Floor. May I try to elicit more definite information from the hon.

Minister as to whether, in the interest of emotional integration of displaced Adivasis from that area, after East Bengal refugees have had their fill and Government fixes a deadline after which whatever is left over will be given to the displaced Adivasis of that area apart from the 25 per cent that he says has been earmarked?

Shri Mehr Chand Khanna: We are giving 25 per cent of the reclaimed land to Adivasis. Their interests are being fully protected. We are opening up roads for them.

Shri Jaipal Singh: 100 per cent has been taken and 25 per cent is being given!

Shri Mehr Chand Khanna: May I further add that all the discussed tanks are also being excavated? Now as to the question as to what its complexion is going to be after the scheme becomes from a refugee scheme to a sort of a national scheme, it is very difficult for me to say because no decision can be taken by the Government of India without taking into consideration the demands of the State Governments concerned, that is, Orissa and Madhya Pradesh.

Shri Surendranath Dwivedy: Before taking into consideration the question of bringing in non-camp refugees or others from other States would the Government consider the necessity of permitting the population in some over-populated areas in the States of Madhya Pradesh and Orissa?

Shri Mehr Chand Khanna: There is a 10 per cent quota for non-campers from West Bengal. That is the present position. When that situation no longer arises, that is, the rehabilitation of displaced persons in that area, the interests of all the State Governments shall be taken into consideration. But one thing I might add for the information of the House and that is that every penny for the development of this area is being given by the Government of India and nothing is being subscribed to by the Government of either Madhya

Pradesh or Orissa except for giving me those lands.

Shrimati Renu Chakravartty: What is the total amount of land which has been harrowed, hoed and actually made ready for cultivation? Have all the refugees who have been living in the transit camps now been moved to take possession of the lands, if not, how many still remain in the camps?

Shri Mehr Chand Khanna: The total area which has been fully reclaimed is about 53,000 acres as has been stated in the reply to the question. The total area which has been tree-felled is about 60,000 acres—I am speaking from memory. I am going to circulate a detailed report on Dandakaranya to the House in a day or two. As regards the number of displaced persons who are there, barring a few hundred who arrived late and who may be in camps, the rest have all been taken either to the village sites or to the lands.

Shri Jaganatha Rao: May I know if the DDA has any scheme for industrialisation of this area?

Shri Mehr Chand Khanna: Yes, Sir, we have already set up a couple of industries. The RIC is looking into the matter. They have got a large amount of funds at their disposal and if anything can be done to industrialise this area, every possible effort shall be made.

Seminar on Planning

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*351. { **Shri Oza:**
 { **Shri Shree Narayan Das:**

Will the Minister of Planning be pleased to state:

(a) whether Government are aware of the proceedings of the Seminar on Planning held from 1st April, 1962 onwards at Delhi Institute of Economic Growth; and

(b) whether Government propose to reorient its Third Five Year Plan in the light of the discussions?